

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting due for 31.12.2009 but actually held on 07.01.2010

The Meeting No. 40/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 31.12.2009 but actually held on 07.01.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 40/84-ALC3/2009 **MEETING DATE** : 31.12.2009

Case No.:2/36/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Approved
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Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below : -

Export item	Import item	Quantity allowed.
Ladies Tunic top in 97% cotton 3% spandex poplin printed woven fabric, GSM-100+/-10% (Style No. DM10240)	97% cotton 3% spandex poplin printed woven fabric, GSM-100+/-10%	2.377 Sq. Metrs/Pc
Ladies Tunic top in 97% cotton 3% spandex poplin printed woven fabric, GSM-100+/-10% (Style No. DW10240)	97% cotton 3% spandex poplin printed woven fabric, GSM-100+/-10%	2.90 Sq. Metrs/Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

2	Case No.:3/36/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00176/AM10/	RLA File :31/24/040/00165/AM10/	Lic.No/Date:3110040756 24.11.2009	Defer Date: 21.01.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 21.01.2010.			

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Case No.:7/36/84-ALC3/2009	Party Name:GAURA V INTERNATIONAL	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status : Approved
HQ File :01/84/050/00180/AM10/	RLA File :05/23/040/00112/AM10/	Lic.No/Date:0510253389 26.11.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below : -			
Export item	Import item	Quantity allowed.	
Ladies Top made of 70% cotton 30% Silk dyed woven fabric, GSM-38+/-10% (Style No. 702774)	70% cotton 30% Silk dyed woven fabric, GSM-38+/-10%	1.20 Sq. Metrs/Pc	
Ladies Top made of 70% cotton 30% Silk dyed woven fabric, GSM-38+/-10% (Style No. 702670)	70% cotton 30% Silk dyed woven fabric, GSM-38+/-10%	1.20 Sq. Metrs/Pc	
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

4	Case No.:8/36/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00181/AM10/	RLA File :35/24/040/00028/AM10/	Lic.No/Date:3510028338 27.11.2009	Defer Date:18.02.2010
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with case file of the firm wherein Committee has decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view specifically in respect of Chemicals viz., Flacavon, Ukadan, Silastal & Silastan to be used in this case. Hence, case stands deferred for re-listing on 18.02.2010.</p> <p>Firm may be informed accordingly</p>			

5	Case No.:1/40/84-ALC3/2009	Party Name:FRONTIER TEXTILES PVT. LTD.,	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Rejected
	HQ File :01/84/050/00200/AM10/	RLA File :02/24/040/00177/AM10/	Lic.No/Date:0210135322 16.12.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/justification for seeking higher Qty. for each import item, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Case No.:2/40/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status : Approved
HQ File :01/84/050/00201/AM10/	RLA File :05/24/040/00402/AM10/	Lic.No/Date:0510254672 16.12.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below : -			
Export item	Import item	Quantity allowed.	
Ladies Vest made of 100% cotton dyed fabric, GSM-82+/- 10% (Style No. 1333)	100% cotton dyed fabric, GSM-82+/- 10%	14007 Sq. Metrs.	
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

7	Case No.:3/40/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00202/AM10/	RLA File :03/94/040/00790/AM10/	Lic.No/Date:0310551326 17.12.2009	Defer Date:04.02.2010
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.</p>			

	Case No.:4/40/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HO File :01/84/050/00203/AM10/	RLA File :03/94/040/00783/AM10/	Lic.No/Date:0310551331	Defer

8			17.12.2009	Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

9	Case No.:5/40/84-ALC3/2009	Party Name:AARBUR	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00204/AM10/	RLA File :02/24/040/00182/AM10/	Lic.No/Date:0210135533 17.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that ITC(HS) code mentioned against export item does not appear to be correct as it falls under leather products. In view of this Committee decided to first correct the same alongwith justification from applicant firm to reconsider this case. It was decided to defer the case for re-listing on 04.02.2010.			

10	Case No.:6/40/84-ALC3/2009	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00205/AM10/	RLA File :05/24/040/00409/AM10/	Lic.No/Date:0510254833 17.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

	Case No.:7/40/84-ALC3/2009	Party Name:TREADSTONE LIMITED	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
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11	HQ File :01/84/050/00206/AM10/	RLA File :05/24/040/00373/AM10/	Lic.No/Date:0510254851 17.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

12	Case No.:10/40/84-ALC3/2009	Party Name:CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00209/AM10/	RLA File :02/24/040/00180/AM10/	Lic.No/Date:0210135620 18.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

13	Case No.:8/40/84-ALC3/2009	Party Name:EASTERN SILK INDUSTRIES LIMITED	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00207/AM10/	RLA File :02/24/040/00179/AM10/	Lic.No/Date:0210135593 18.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

14	Case No.:9/40/84-ALC3/2009	Party Name:CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00208/AM10/	RLA File :02/24/040/00178/AM10/	Lic.No/Date:0210135613 18.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

15	Case No.:11/40/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00210/AM10/	RLA File :05/24/040/00415/AM10/	Lic.No/Date:0510255014 21.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

16	Case No.:12/40/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	HQ File :01/84/050/00211/AM10/	RLA File :05/24/040/00418/AM10/	Lic.No/Date:0510255016 21.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

Manually generated agenda cases

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Case No. 603	M/s S.Koday Silk Twisting Factory, Bangalore
NC40/10 dt. 31.12.2009	F.NO.1/84/162/234/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710065827 dt. 08.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. As per manufacturing process submitted, it was observed that in this case raw silk is processed in various stages for the manufacture of Twisted Silk Yarn further for making of thrown silk yarn. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/61/2009-10/Hosy dated 06.01.2010 by allowing 34% wastage instead of 2.5% wastage allowed earlier in this case, since the import item is gummed & to manufacture yarn from raw silk, 34% wastage is justified.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 604	M/s S.Koday Silk Twisting Factory, Bangalore
NC40/10 dt. 31.12.2009	F.NO.1/84/162/235/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710065825 dt. 08.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. As per manufacturing process submitted, it was observed that in this case raw silk is processed in various stages for the manufacture of Twisted Silk Yarn further for making of thrown silk yarn. The Committee after detailed

deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/61/2009-10/Hosy dated 06.01.2010 by allowing 34% wastage instead of 2.5% wastage allowed earlier in this case, since the import item is gummed & to manufacture yarn from raw silk, 34% wastage is justified.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 605	M/s Sky Industries Ltd., Mumbai
NC40/10 dt. 31.12.2009	F.NO.1/84/162/220/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310048880 dt. 09.08.2000 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was therefore, decided to defer the case for re-listing on 04.02.2010.

Case No. 606	M/s Ganga Acrowool Ltd., Ludhiana
NC40/10 dt. 31.12.2009	F.NO.1/84/162/293/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010061795 dt. 23.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody appeared for personal hearing before NC. It was therefore decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 607	M/s Ganga Acrowool Ltd., Ludhiana
NC40/10 dt. 31.12.2009	F.NO.1/84/162/640/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010056431 dt. 29.05.2008, 3010055042 dt. 14.02.2008 and 3010058562 dt. 20.11.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody appeared for personal hearing before NC. It was therefore decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 608	M/s Modi International, Faridabad
NC40/10 dt. 31.12.2009	F.NO.1/84/162/325/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510030509 dt. 15.01.2001 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per buyer's order, firm had manufactured Ladies Long Coat and exported 241 Pcs of Ladies Long Coat consuming total fabric 1084.50 Sq mtrs (@ 4.50 Sq mtrs./Pc), which is permissible as per SION, J-198, but due to oversight they had wrongly declared consumption @ 1.018 Sq mtrs./Pc instead of (@ 4.50 Sq mtrs./Pc. The report called for from R.A has not been received. In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the Qty. of inputs @ 4.50 Sq mtrs./Pc taking cue from SION, J-198 in this case. R.A may issue EODC accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 609	M/s Mercer Knit Apparels, Coimbatore
NC40/10 dt. 31.12.2009	F.NO.1/84/50/442/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3210039626 dt. 29.01.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was therefore, decided to defer the case for re-listing on 04.02.2010.

Case No. 610	M/s Lastolite Imaging Solution Pvt. Ltd.
NC40/10 dt. 31.12.2009	F.NO.1/84/50/466/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410102678 dt. 04.03.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was therefore, decided to remind them and defer the case for re-listing on 04.02.2010.

Case No. 611	M/s Lastolite Imaging Solution Pvt. Ltd.
NC40/10 dt. 31.12.2009	F.NO.1/84/50/173/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

0410096702 dt. 24.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was therefore, decided to remind them and defer the case for re-listing on 04.02.2010.

Case No. 612	M/s JCT Ltd., Phagawara
NC39/10 dt. 24.12.2009	F.NO.1/84/162/525/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010057804 dt. 02.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was therefore, decided to defer the case for re-listing on 04.02.2010.

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